

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 129/2023**

**In the matter of:**

Mahesh Kumar

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

**NDOH: 24.05.2023**

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Filed by

(Mohd. Adif)  
Sr. Environmental Engineer

Dated: 15<sup>th</sup> May, 2023

Place:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 129/2023**

**In the matter of:**

Mahesh Kumar

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 06.04.2023.**

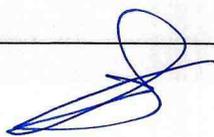
IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon`ble Tribunal on 13.03.2023 and vide order dated 13/03/2023, this Hon`ble Tribunal was this pleased to constitute a Joint Committee comprising of representatives of DPCC, CPCB and District Magistrate (North). The joint Committee was directed to visit the premises located at M-47 and M-2, Sector-5, DSIIDC Industrial Area, Bawana, Delhi, collect relevant information and submit an action taken.
2. That, in compliance of the order passed by this Hon`ble Tribunal, a joint inspection of the site was carried out on 10.04.2023 by the representatives of DPCC, CPCB, and SDM (Narela). During the inspection the applicant and the representative of the unit were also present.

The following are the observations noted by the joint committee

: -During the inspection it was observed that:

S. No.	Name & Address	Inspection findings
1.	M/s New Global (India) M-2 Sector 5 Bawana Industrial Area	<ul style="list-style-type: none"> <li>• Unit found in operation and engaged in the activity of Mfg. of Screws.</li> <li>• Unit is involved in Light Engineering Works i.e., Manufacturing of screw process</li> </ul>



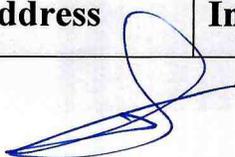
		<p>involving cutting, stretching, taping etc., which is non water/air polluting in nature.</p> <ul style="list-style-type: none"> <li>• No effluent and emission discharge were found.</li> <li>• No water polluting activity.</li> <li>• Activity carried out by unit falls, in white category.</li> <li>• Unit has obtained Consent certificate in white category.</li> </ul>
2.	M-47 Sector 5 Bawana Industrial Area	<ul style="list-style-type: none"> <li>• Unit found in operation and engaged in the activity of Mfg. of Nuts and fasteners.</li> <li>• Unit is involved in Light Engineering Works i.e., Manufacturing of screw process involved cutting, stretching, taping etc., which is non water/ air polluting in nature.</li> <li>• No effluent and emission discharge were found.</li> <li>• No water polluting activity.</li> <li>• Activity carried out by unit falls, in white category.</li> <li>• Unit has obtained Consent certificate in white category.</li> </ul>

Copy of the joint inspection report conducted on 10.04.2023 along with photographs taken during the inspection are enclosed herewith as **ANNEXURE-1(Colly)**.

3. That both the units are having consent under the white category (Undertaking) from DPCC. Copies of White Category undertaking is enclosed herewith as **ANNEXURE-2(Colly)**.

4. That, in past DPCC officials on the basis of public complaints against these units, had inspected the site on 25.11.2022. During the inspection it was observed that:

S. No.	Name & Address	Inspection findings
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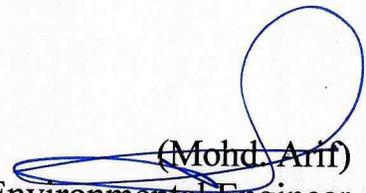
1.	M/s New Global (India) M-2 Sector 5 Bawana Industrial Area	<ul style="list-style-type: none"> <li>• Inspection was carried out on 25.11.2022.</li> <li>• Unit found in operation and engaged in the activity of Light engineering work (Manufacturing of Screw, bolts)</li> <li>• Unit had White category consent.</li> </ul>
2.	M-47 Sector 5 Bawana Industrial Area	<ul style="list-style-type: none"> <li>• Inspection was carried out on 28.11.2022.</li> <li>• Unit found in operation and engaged in the activity of Light engineering work (Manufacturing of Nuts)</li> <li>• Unit had White category consent.</li> </ul>

Copy of the inspection report dated 25.11.2022 and 28.11.2022 along with photographs taken during the inspection are enclosed herewith as **ANNEXURE-3(Colly)**.

5. That with respect to Bawana Industrial Area it is submitted that, due to large scale of unemployed workers and other related problems due to closure of industrial units operating in the residential non-conforming areas, Hon'ble Supreme Court W.P.(C) 4677/1985 case details may kindly be provided) agreed to the proposal of the Government of Delhi for relocation of Industries functioning in the residential/non-conforming areas to the conforming zones by developing new industrial areas and flattened factory complexes. Under the directions of Hon'ble Supreme Court, in the year 1996, the Commissioner of Industries, Govt. of Delhi had formulated the scheme of "Relocation of Industries". The rationale of the scheme is to reposition and manage the operation and maintenance of industrial units working in the non-conforming/residential areas of Delhi to conforming areas in NCT of Delhi. Department of Industries, Govt. of Delhi invited applications from the units operating in residential/non-conforming areas for allotment of industrial plots/flats. The department received a total of 51851 applications which were examined and after scrutiny 27,000 (Approx) cases were recommended for allotment of alternative plots. DSIIDC (Delhi State Industrial and Infrastructure Development Corporation) has allotted 27,984 plots with

sizes varying from 28 sq. metre to 250 sq. metre to various entrepreneurs under the scheme. The locations, now called "Industrial areas" and include Bawana I and II, Jhilmil Industrial Complex, Narela, Badli, Patparganj, Okhla and so on. As many as 51,858 enterprises had applied when the scheme was launched in 1996 and 27,984 applicants were found eligible by office of the Commissioner of Industries-GNCTD. Water polluting industries were given allotments on priority basis in Narela and Badli while units falling under 'F' category of Master Plan of Delhi were given priority allotments in Bawana Indl Area. As per DSIIDC till August, 2007 – 22749 units have been allotted specific plots/flats. DPCC is granting Consent to Establish/ Operate to the premises of Bawana Industrial Area, as these plots were allotted for industrial activity and the industrial area is also having CETP. It is respectfully submitted that DSIIDC/ Commissioner of Industries being concerned department would be having all details regarding the same.

It is most respectfully prayed to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.

  
(Mohd. Arif)  
Sr. Environmental Engineer

Delhi  
Dated: 15, May, 2023

**JOINT INSPECTION REPORT**

In compliance to the order dated 13.03.2023 passed by Hon'ble National Green Tribunal in Original Application No. 129/2023 in the matter "Mahesh Kumar Vs. Govt. of NCT of Delhi", a joint inspection was carried out by the officials of Central Pollution Control Board, DPCC and Revenue Department, GNCTD on 10.04.2023 of M/s New Global (India) operating at M-2 DSIIDC Industrial Area, Bawana, Delhi and M/s New Global (India) M-47 Sector -5, DSIIDC Industrial Area, Bawana, Delhi. Observations and findings of the inspection are as follows along with Geo-tagged photographs:

S.No	Name & Address	Inspection findings
1.	M/s New Global (INDIA) M-2 Sector 5 Bawana Industrial Area Delhi- 110039	<ul style="list-style-type: none"> <li>Unit has obtained White category consent on 14.10.2022. (Undertaking No-DPCC/CMC/WHITE/2018/8657118, Enclosed).</li> <li>Unit found in operation and engaged in the activity of manufacturing of Screw.</li> <li>Unit is involved in dry activity i.e. Light Engineering Works of Mfg. of Screw)</li> <li>No trade effluent and emission discharge from unit observed.</li> <li>No water polluting activity observed.</li> </ul>
2.	M/s New Global (INDIA) M-47 Sector 5 Bawana Industrial Area Delhi- 110039	<ul style="list-style-type: none"> <li>Unit has obtained White category consent on 14.10.2022 (Undertaking no-DPCC/CMC/WHITE/2018/8657366, Enclosed)</li> <li>Unit found in operation and engaged in the activity of manufacturing of Nuts and fasteners.</li> <li>Unit is involved in dry activity i.e. Light Engineering Works of Mfg. of Nuts and fasteners.)</li> <li>No trade effluent and emission discharge from unit observed.</li> <li>No water polluting activity observed.</li> </ul>

*Abdul Muteen*  
08-05-2023  
SC-2  
CPCB

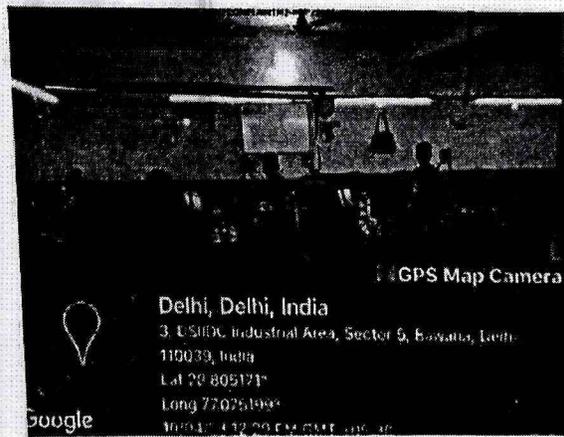
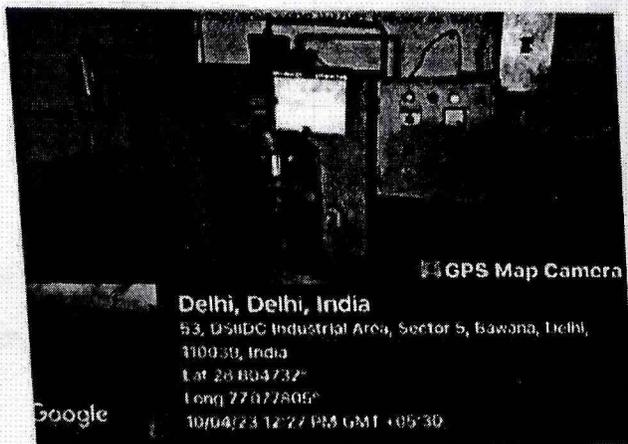
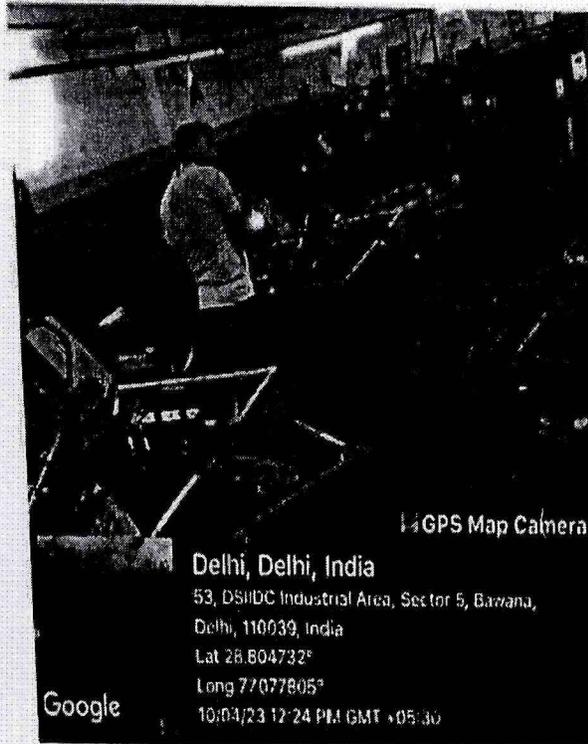
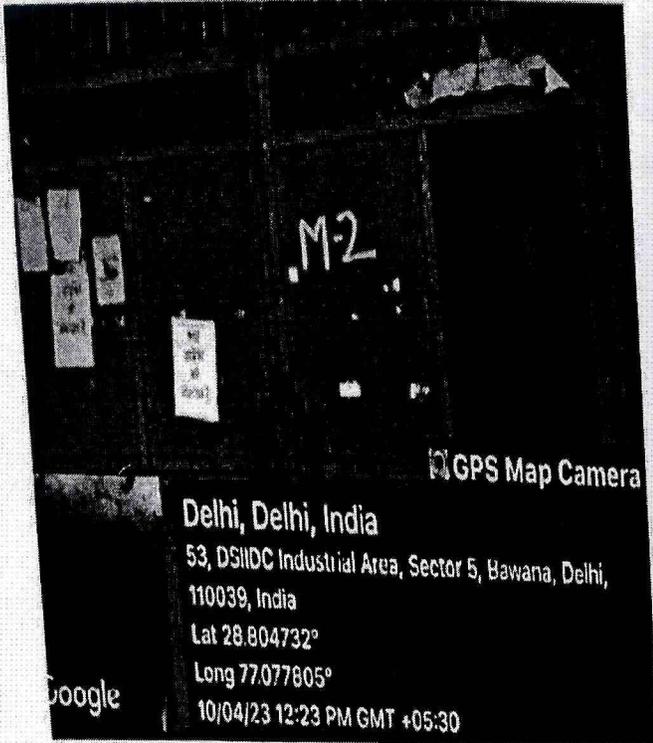
*Bhumi*  
08/05/23  
Revenue, Dept, GNCTD  
C Vinod Singh Bisht,  
Naib Tehsildar, Morek

*Abdul Malik*  
08/05/2023  
JEE, DPCC  
Vikas  
JEE, DPCC

6

M/s New Global (INDIA)

M-2, Sector 5 Bawana Industrial Area Delhi-110039

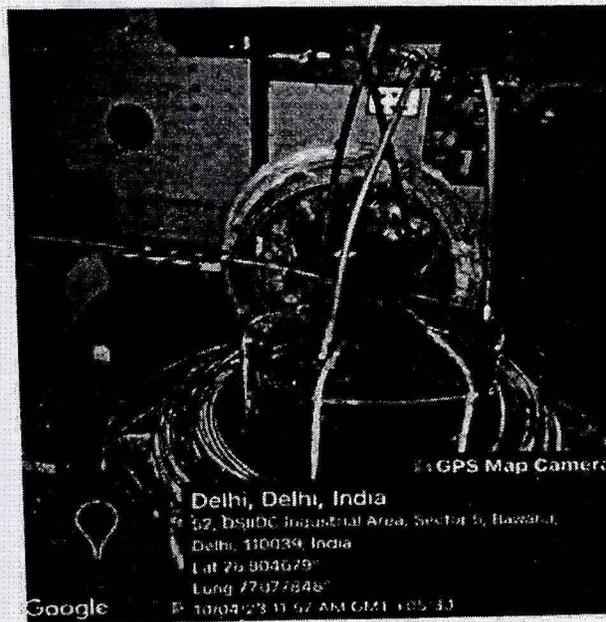
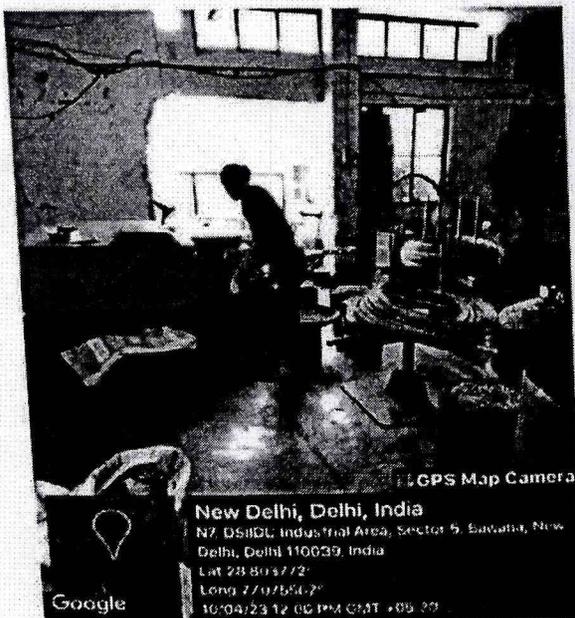
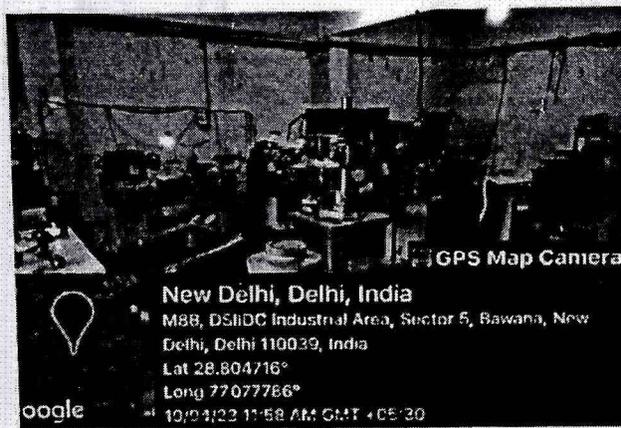
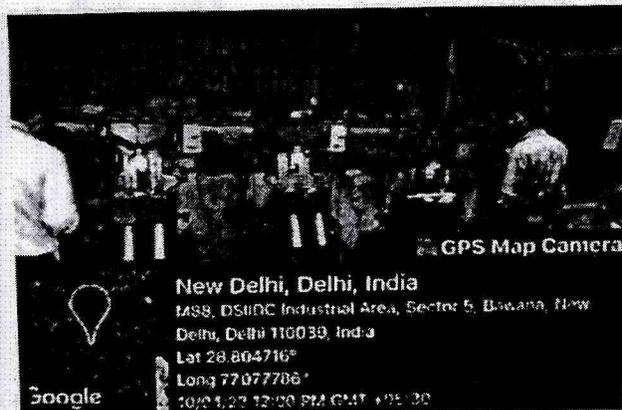
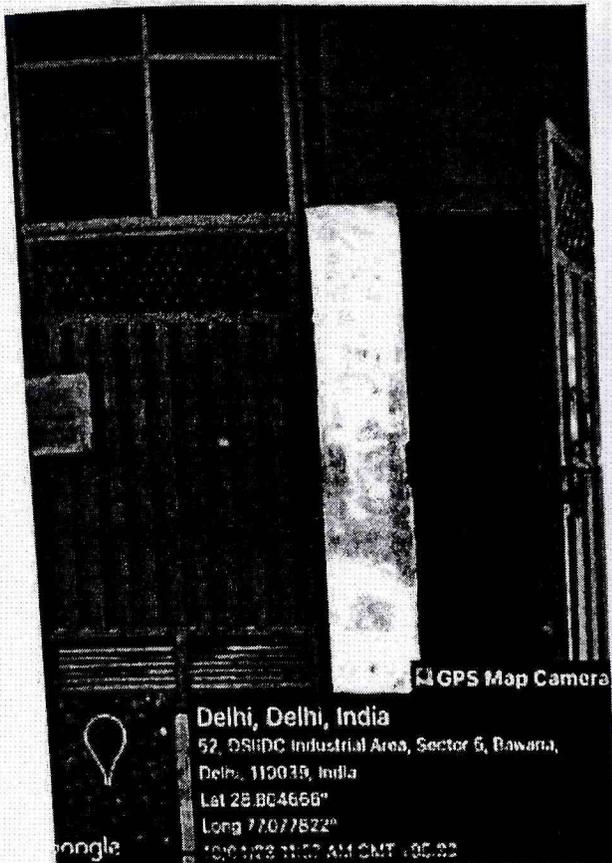


*Amal*  
08-05-2022  
Abdul Muteen  
CPCB

*Bansari*  
C Vinod Singh Pasht  
Naib Tehsildar (Mandya)  
Revenue, Dept., GNCTD

*Ajay Malik*  
Ajay Malik  
JEE, DPCC  
DPCC  
*Vikas*  
Vikas  
JEE, DPCC

M/s New Global (INDIA)  
M-47 Sector 5 Bawana Industrial Area Delhi-110039



*Arif*  
08-11-2023  
Abdul mukhtar  
SC-2  
CPCB

*Arif*  
(Vinod Singh Pooht)  
Naib Tehsildar (Mamba)  
Revenue, Dept., GNCTD

*Arif*  
08/05/23  
Dey Malik  
JEE, DPCC  
DPCC

*Arif*  
08/05/23  
VIKAS  
JEE, DPCC

**DELHI POLLUTION CONTROL COMMITTEE**

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : <http://www.dpcc.delhigovt.nic.in>

⑧

**For WHITE CATEGORY****Undertaking No. : DPCC/CMC/WHITE/2018/8657118**

Date of Application : 14/10/2022

**That the activity(ies) of the aforementioned Industry/ Unit/ Establishment is/ are (also mention S.No. of White Category Activity as per the list on DPCC website)**

Category: [WHITE, WHITE, WHITE]

Activity Name:

1	Nuts, bolts, pulleys, chains and gears (without hardening/tampering electroplating)
2	Hinges and hardware without phosphating, electroplating, pickling & buffing (light engg. Work)
3	Light Engineering work

Whereas, CPCB issued directions to DPCC on 07.03.2016 u/s 18(1)(b) of Water and Air Acts that there shall be no necessity of obtaining the Consent to Operate for White category of industries and an intimation to the concerned SPCB / PCC shall suffice.

And whereas, DPCC Board in its meeting held on 27.02.2017 approved the categorization of activities as per CPCB classification of Industries.

And whereas, an office order was also issued by Member Secretary, DPCC on 17.04.2017 that the industries categorized under White category shall not be required to obtain the Consent to Establish/Operate under Air & Water Acts and submit an undertaking to DPCC.

And whereas, the applicant has submitted an undertaking to DPCC stating that its activity falls under white category activity as per classification of industries/activities.

Now therefore, it is to inform that this letter shall suffice the requirement of Consent to Establish/Consent to Operate, subject to following:

1. The above said undertaking under white category of Industries / units is applicable for the Industries/ units establishing / Operating in approved industrial areas/redevelopment areas/ confirming areas as per Master Plan of Delhi-2021.

2. In case of any change in the process(es) or activity(ies) leading to change of the categorization of the activities from White Category to some other Category, application for Consent to Establish & Consent to Operate under the Air and Water Acts and other applicable Rules under the Environment (Protection) Act, 1986, as amended to date, shall be submitted to DPCC and the activity(ies) shall not be carried out without taking prior Consent from DPCC.

3. The Industry /unit shall abide by the affirmations and declarations given in the aforesaid undertaking and shall be liable for penal action as per the provision of Pollution Control laws if wrong information/declaration is found in the undertaking submitted.

4. In case of redevelopment area, unit must obtain a certificate from Industries Deptt GNCTD / SDM concerned that unit is located within boundary of redevelopment area.

5. This is being issued without any prejudice to any action liable to be taken in lieu of any violation committed by the applicant or the concealment of any fact and does not confer any right to set up/establish the Industry /unit in violation of the provisions of Master Plan of Delhi-2021 or any other law applicable.

This is system generated and does not require any authentication / signature.

To

M/S. NEW GLOBAL (INDIA)  
PLOT NO-2, , POCKET-M, SECTOR-5 DSIIDC INDUSTRIAL COMPLEX, BAWANA INDUSTRIAL AREA,  
DELHI-110039



**15**  
**DELHI POLLUTION CONTROL COMMITTEE**

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : <http://www.dpcc.delhigovt.nic.in>

9

**For WHITE CATEGORY**

**Undertaking No. : DPCC/CMC/WHITE/2018/8657366**

Date of Application : 14/10/2022

**That the activity(ies) of the aforementioned Industry/ Unit/ Establishment is/ are (also mention S.No. of White Category Activity as per the list on DPCC website)**

**Category: [WHITE, WHITE, WHITE]**

**Activity Name:**

1	Nuts, bolts, pulleys, chains and gears (without hardening/tampering electroplating)
2	Hinges and hardwares without phosphating, electroplating, pickling & buffing (light engg. Work)
3	Light Engineering work

Whereas, CPCB issued directions to DPCC on 07.03.2016 u/s 18(1)(b) of Water and Air Acts that there shall be no necessity of obtaining the Consent to Operate for White category of industries and an intimation to the concerned SPCB / PCC shall suffice.

And whereas, DPCC Board in its meeting held on 27.02.2017 approved the categorization of activities as per CPCB classification of Industries.

And whereas, an office order was also issued by Member Secretary, DPCC on 17.04.2017 that the industries categorized under White category shall not be required to obtain the Consent to Establish/Operate under Air & Water Acts and submit an undertaking to DPCC.

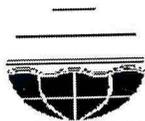
And whereas, the applicant has submitted an undertaking to DPCC stating that it's activity falls under white category activity as per classification of industries/activities.

Now therefore, it is to inform that this letter shall suffice the requirement of Consent to Establish/Consent to Operate, subject to following:

1. The above said undertaking under white category of Industries / units is applicable for the Industries/ units establishing / Operating in approved industrial areas/redevelopment areas/ confirming areas as per Master Plan of Delhi-2021.
2. In case of any change in the process(es) or activity(ies) leading to change of the categorization of the activities from White Category to some other Category, application for Consent to Establish & Consent to Operate under the Air and Water Acts and other applicable Rules under the Environment (Protection) Act, 1986, as amended to date, shall be submitted to DPCC and the activity(ies) shall not be carried out without taking prior Consent from DPCC.
3. The Industry /unit shall abide by the affirmations and declarations given in the aforesaid undertaking and shall be liable for penal action as per the provision of Pollution Control laws if wrong information/declaration is found in the undertaking submitted.
4. In case of redevelopment area, unit must obtain a certificate from Industries Deptt GNCTD / SDM concerned that unit is located within boundary of redevelopment area.
5. This is being issued without any prejudice to any action liable to be taken in lieu of any violation committed by the applicant or the concealment of any fact and does not confer any right to set up/establish the Industry /unit in violation of the provisions of Master Plan of Delhi-2021 or any other law applicable.

This is system generated and does not require any authentication / signature.

To  
M/S NEW GLOBAL (INDIA)  
PLOT NO-47, , POCKET-M, SECTOR-5 DSIIDC INDUSTRIAL COMPLEX, BAWANA INDUSTRIAL AREA,  
DELHI-110039



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

### Inspection Report

Annexure-3 (Colly)

1. Name & Address of the Unit : M/s New India (Global) / New Global (INDIA)  
M-2, Sector-5, DSIIDC  
Bawana Industrial Area  
Delhi-110039
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Arvind Bansal  
(9953217529)
3. Date of Inspection : 25/11/2022
4. Name & Designation of the Persons contacted at the industry : Sh. Pance Sharma
5. Kind of Industry : Manufacturing of Screw
6. Product & Capacity ≈ 1000 kg/day : M.S. Wire Roll
7. Main Raw Materials : M.S. Wire Roll
8. Water Polluting : Yes/No  Yes/No  ETP Installed : Yes/No/NA  NA
9. Air Pollution : Yes/No  Yes/No  ECS Installed : Yes/No/NA  NA
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent    
(b) Unit connected to Conveyance System: Yes/No    
(c) Discharging into... Sewer.....
13. Status of Consent {If Any} : White Category Consent
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : ≈ 250 sq.m
16. Labour : 7-8
17. Machinery : Header Machine-09  
Rolling Machine-07  
Turning Machine-02  
Tapping Machine-01

60026854202

- 18. Detail of Power Connection : .....
- 19. Whether Unit found in Operation :  Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 : ..... NIA
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules : .....
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : .....
  - (k) Quantity (Ton/Annum) : .....

NIA

Remarks (if Any)

- Unit found in operation and engaged in the activity of Manufacturing of Sorex

- Unit has valid white category Consent

*[Signature]*  
29/11/22

*[Signature]*  
Ajoy Malik  
JEE  
Ajoy Malik  
25/11/2022

Signatures, Name & Designation of inspecting officials.



Inspection Report

Annexure-

1. Name & Address of the Unit : M/s. New Global (INDIA)  
M-47, Sector-5, DSIDC  
Bawana Industrial Area  
Delhi-110039
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Arvind Bansal  
(9582797142)
3. Date of Inspection : 28/11/2022
4. Name & Designation of the Persons contacted at the industry : Sh. Mohit (Manager)  
9311481078
5. Kind of Industry : Manufacturing Nuts and Bolts
6. Product & Capacity : ~ 1000 Kg/day
7. Main Raw Materials : M.S. Wire Roll
8. Water Polluting : Yes/No  No ETP Installed : Yes/No NA
9. Air Pollution : Yes/No  No ECS Installed : Yes/No NA
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a)  Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System:  Yes/No  
(c) Discharging into... Sewer.....
13. Status of Consent {If Any} : White Category Consent
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 150 sq.m
16. Labour : 8-10
17. Machinery : Wire Moulding Machine-04  
Nut Forging -04  
Taping Machine-06

18. Detail of Power Connection : .....
19. Whether Unit found in Operation :  Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 : ..... N/A
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

N/A

## Remarks (if Any)

- Unit found in operation and engaged in the activity of Light Engineering work [Manufacturing of Nuts].
- Unit has valid white category Consent.
- During inspection, the labour told that during enquiry electroplating activity used to exist earlier but during inspection no electroplating activity found in premises.

Mohit  
28/11/2022

Ajay Malik  
JEE  
Ajay Malik  
28/11/2022

Signatures, Name & Designation of inspecting officials.